

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 175 / 2024

Paramparik Machimmar Bachav

Samajik Kruti Samiti

... Applicant

v.

MCAMA & Ors.

... Respondents

REPLY AFFIDAVIT BY RESPONDENT NO. 4,
ASSISTANT COMMISSIONER OF FISHERIES

Sr. No.	Annexure	Particulars	Page Nos.
1.		Reply by Respondent No.4 Assistant Commissioner of Fisheries.	
2	1	Copy of MCZMA letter to Commissioner of Fisheries dated 12.03.2025.	
3.	2	Copy of first letter dated 07.11.2024.	
4.	3	Copy of reminder dated 23.04.2025.	
5.	4	Copy of reminder dated 09.07.2025	
6.	5	Copy of letter highlighting information regarding fishing facilities from all the coastal districts of Maharashtra by Assistant Commissioner of	

		Fisheries to MCZMA dated 17.03.2025.	
7.	6	Copy of letter highlighting information regarding Jetties, Harbour, Fish Landing Centre, Ice Plant, Fish Drying Platforms, other facilities, alongwith their latitudes and longitudes in Taluka Uran, District Raigad by Assistant Commissioner of Fisheries to MCZMA dated 17.03.2025.	

Pune

Date : 13-08-2025



Adv. Aniruddha S Kulkarni
Counsel
Fisheries Department
Government of Maharashtra



अलिबाग येथील मा. नोदरी समोर

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE

OA No. 175/2024

Paramparik Machimmar Bachav

Samajik Kruti Samiti

... Applicant

v.

MCZMA & Ors.

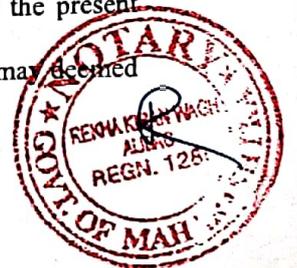
... Respondents

REPLY AFFIDAVIT BY RESPONDENT NO. 4,
ASSISSTANT COMMISSIONER OF FISHERIES

I, Sanjay Waman Patil, Assistant Commissioner of Fisheries Raigad,
Department of Fisheries, Government of Maharashtra, do hereby state on
solemn affirmation as under—

I am well conversant with the facts of the present case and I am competent to
swear this Affidavit based upon the records available with this office.

1. It is submitted that at the very outset this respondent denies each
averment made in the present application which is contrary to and
inconsistent with the averments made and facts states in the present
reply. It is submitted that nothing stated in the application may deemed



to have been admitted by this respondent unless and until the same has been admitted by the respondent.

2. Present Application alleges the failure of the Respondent Authorities in demarcating fishing zones, fish breeding areas and fishing villages in the CZMP Map MH-73 (Sheet No. E-43 G 13 / NE) prepared for Taluka Uran, District Raigad.
3. On 13-02-2025 our office informed the following to the MCZMA –
 - a. List of 526 fishing villages as reported in the Marine Fisheries Census, 2016 by Central Marine Fisheries Research Institute can be considered for indication on CRZ Map in 1:4000 scale by NCSCM.
 - b. **List of fish landing centres / harbours as provided along with latitude & longitude has been provided which can be considered by NCSCM.**
 - c. **The territorial waters of the state is a fishing zone, except certain areas, like BPCL, Tarapur Atomic Power Station, are notified as no fishing zone by Government of Maharashtra.**
4. However information regarding fishing zone in coastal area of Maharashtra, fish breeding areas and fishing facilities like ice plants, fishy drying platform was not available with us that time and therefore the MCZMA on 12-03-2025 sought the information from the



Commissioner of Fisheries. Copy of MCZMA letter to Commissioner of Fisheries dated 12-03-2025 is attached as **Annexure 1**.

5. On 17-03-2025 the Joint Commissioner of Fisheries submitted data regarding Fishing Zone in the coastal area. As regards the confirmation / clarification regarding the Fishing zone in the coastal area of

Maharashtra: -

Zonation of the coastal area of Maharashtra State:

Territorial waters: -The limit of the territorial waters is the line every point of which is at a distance of twelve nautical miles from the nearest point of the appropriate baseline.

Exclusive economic zone: - (1) The exclusive economic zone of India (hereinafter referred to as the exclusive economic zone) is an area beyond and adjacent to the territorial waters, and the limit of such zone is two hundred nautical miles from the baseline referred to in sub-section (2) of section 3 of the Territorial Waters, Continental shelf, Exclusive Economic Zone and other Maritime Zones Act, 1976.

6. Information regarding Fishing Zones and Fish Breeding areas of Maharashtra coast are available with the Indian Council of Agricultural Research – Central Marine Fisheries Research Institute, Cochin. That information was sought from them, which they have not provided till



date. First letter was sent to them on 07-11-2024. First reminder dated 23-04-2025 was also sent to them. Further a second reminder letter dated 09-07-2025 was also sent to them. However that information is still awaited.

Copy of first letter dated 07-11-2024 is annexed as Annexure 2.

First reminder dated 23-04-2025 is annexed as Annexure 3.

Third reminder dated 09-07-2025 is annexed as Annexure 4.

7. Further, our office has submitted information regarding fishing facilities like ice plants etc., from all the coastal districts of Maharashtra.

Information submitted by the Assistant Commissioner of Fisheries to MCZMA through letter dated 17-03-2025 is attached herewith as Annexure 5.

8. Information relating to Jetties, Harbour, Fish Landing Centre, Ice Plant, Fish Drying Platforms, other facilities like auction hall, toilets, net mending shed etc., alongwith their latitudes and longitudes in Taluka Uran, District Raigad as provided to MCZMA through letter dated

17-03-2025 is attached as Annexure 6.

9. This respondent craves leave to file any additional reply as and when required. It is respectfully prayed that this respondent shall abide by any orders and directions issued by the Hon'ble Tribunal.



Whatever is stated above is true and correct to the best of my knowledge,
ability and belief and I affirm it to be true.

Raigad

Date 12/8/2025

Deponent

Sanjay Waman Patil

Assistant Commissioner of Fisheries, Raigad

Fisheries Department

Government of Maharashtra

VERIFICATION

I, Sanjay Waman Patil, Assistant Commissioner of Fisheries, Raigad, Fisheries Department, Government of Maharashtra, Alibag Koliwada, Bandar Road, Near Custom House, Taluka Alibag, Raigad – 402 201, do hereby verify and declare that the statements made in the aforesaid paras are true and correct to the best of my knowledge and information and I believe the same to be true and that no material is has been concealed therefrom.

Solemnly affirmed on this 12 day of Aug, 2025 at Raigad.

Deponent

Sanjay Waman Patil

Assistant Commissioner of Fisheries, Raigad

Fisheries Department

Government of Maharashtra



BEFORE ME

REKHA K. WAGH
NOTARY GOVT. OF
MAHARASHTRA
ALIBAG, DIST. RAIGAD
NOTED & REGISTERED
AT SR. No. 6039 OF 20 25
Expiry Date 27/05/2029

12 AUG 2025

MAHARASHTRA COASTAL ZONE MANAGEMENT AUTHORITY

Tel. No. : 2202 9388
E-mail : dir1.mey-mh@nic.in
Website: <https://mczma.gov.in/>

URGENT
REMINDER

No. NCSCM 2023/CR9/TC 4
Office of the -
Maharashtra Coastal Zone Management Authority,
Environment & Climate Change Department,
15th Floor, New Administrative Building,
Mantralaya, Mumbai- 400 032
Date: 12th March, 2025

To,
Commissioner of Fisheries,
Fisheries Department,
Mittal Tower, C Wing, C-24, 2nd Floor,
Nariman Point, Mumbai 400 021

Subject: Preparation of CRZ maps in 1:4000 scale through NCSCM Chennai under CRZ Notification, 2019
Ref: 1) Hon'ble National Green Tribunal, Pune OA No. 175/2024
2) This office letter dated 11.2.2025
3) Meeting held on 13.02.2025 and email dated 14.2.2025
4) Your letter dated 27.02.2025
5) This office letter dated 05.03.2025

Sir,

This is with reference to meeting held on 13.02.2025 with Central Govt Authorized agency, National Centre for Sustainable Coastal Management (NCSCM), Chennai wherein the matter was discussion regarding fisheries information which is required for preparation of CRZ maps in 1:4000 scale through NCSCM Chennai under CRZ Notification, 2019.

2. During the said meeting, Assistant Commissioner, office of Commissioner of Fisheries informed the followings:

- f) List of 526 fishing villages as reported in the "Maine Fisheries Census, 2016" by CMFIR (as provided by fishers office) can be considered for indication on CRZ map in 1:4000 scale by NCSCM.
- g) List of fishing landing centres/ harbours as provided along with latitude & longitude has been provided, which can be considered by NCSCM.
- h) The territorial waters of the State is a fishing Zone, except certain areas, like are BPCL, TAPS are notified as No fishing zone, by Government of Maharashtra.
- i) With retrospect to c, the office of Commissioner fisheries has sought a report from CMFRI, which is awaited.
- j) Information pertaining to fishing facilities like ice plants, fish drying platform etc will be provided by 17th February, 2025 to Env&CC Dept.

Accordingly, at the end of the meeting, above said information was sought from office of Commissioner, Fisheries.

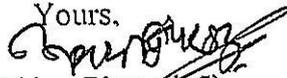
3. Presently, this office is in receipt of your letter dated 27.02.2025 about the information pertaining to Aquaculture farms in Raigad, Ratnagiri & Sindhurg Districts.

4. However, this office is still to receive the following information as sought during above said meeting:

Sr No.	Information required
1	Confirmation /clarification regarding the fishing zone in the coastal area of Maharashtra
2	Fish Breeding areas
3	Fishing facilities like ice plants, fish drying platform

5. This is to inform you that, Hon'ble National Green Tribunal, Pune in OA No. 175/2024 (Paramparik Macchimar Bachao Kruti Samiti Vs MCZMA & Ors) is also seeking the above said fisheries related information. In this matter, office of Commissioner Fisheries is also respondent party in the matter.

6. Therefore, it is once again requested to provide above mentioned information for the preparation of CRZ maps in 1:4000 scale under CRZ Notification, 2019 at the earliest. The above said information is required to be submitted to Hon:ble NGT in time bound manner, hence, kindly treat this matter as URGENT MATTER.

Yours,

(Abhay Pimparkar)
Director, Environment & MS, MCZMA

Copy for information to:

1. PS (Environment) & Chairperson, (MCZMA), Environment & CC Department, Room No. 217 (Annex), Mantralaya, Mumbai -32.
2. Select File-TC 4

 <p>महाराष्ट्र सरकार मत्स्य विभाग</p>	 GOVERNMENT OF MAHARASHTRA DEPARTMENT OF FISHERIES C24, 2 nd Floor, Mittal Tower, Nariman Point, Churchgate- 400021
Fax No. 22822312, Tel. No. 22821239 Web:- http://fisheries.adfmaharashtra E-mail: commfishmaha@gmail.com	
Out.no. Fish/M/053101/1921/2024 Date :-07/11/2024	

To,
 Hon'ble Director,
 Central Marine Fisheries Research Institute
 Post Box No. 1603, Ernakulam North P.O.,
 Kochi-682 018. email:director.cmfri@icar.gov.in

Sub.:- Preparation of CRZ maps in 1:4000 scale through NCSCM Chennai under CRZ Notification, 2019

Ref.:- Maharashtra Coastal Zone Management Authority. Environment & Climate Change Department letter no. NCSCM 2023/CR9/TC 4 dated 05/11/2024.

Respected Sir,

The Ministry of Environment, Forest & Climate Change, New Delhi vide G.S.R. 37(E) dated 18th January, 2019 published new CRZ Notification in supersession of earlier CRZ Notification, 2011. As per the para 4 of the Annexure IV of the CRZ Notification, 2019, local level CZMPs are required to be prepared in 1:4000 scale based on approved CZMPs for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans. The State Government approved the engagement of NCSCM, Chennai (MoEF&CC, authorized agency) for the work of preparation of CZMPs in 1:4000 scale.

For the said work, the NCSCM had sought information for the preparation of CRZ maps in 1:4000 scale under CRZ Notification, 2019. Sr. No. Data required by NCSCM, Chennai.

In this regard, a joint meeting was held with NCSCM on 06 November 2024 at 11.00 am at Environment and Climate Change Department, Mumbai for deliberations and superimposition of the fisheries information on CZMPs in 1:4000 scale. During the said meeting it was requested to submit various data and it was directed that the data on "Fishing zones and Fish breeding areas" of the Maharashtra coast is available with the Central Marine Fisheries Research Institute.

Hence, it is kindly requested to provide the data on Fishing zones and Fish breeding areas of the Maharashtra coast available on record with the Central Marine Fisheries Research Institute, to this office as soon as possible.

Yours



(Ajinkya Patil)

Asst. Commissioner of Fisheries (Marine),
 Maharashtra State, Mumbai.

Copy to: - For Information

To, Scientist-in-Charge

Mumbai Regional Station of CMFRI, C/o Central Institute of Fisheries Education (Old Campus)
 Fisheries University Road, Seven Bungalows, Versova, Mumbai - 400 061, Maharashtra



स्वातंत्र्याचा अमृत महोत्सव



महाराष्ट्र शासन
मत्स्यव्यवसाय विभाग

आयुक्त मत्स्यव्यवसाय, महाराष्ट्र राज्य, मुंबई
यांचे कार्यालय मित्तल टॉवर, सी-विंग, सी-२४, दुसरा मजला, नरिमन पॉइंट, विधानभवनजवळ मुंबई-४०००२१

GOVERNMENT OF MAHARASHTRA
DEPARTMENT OF FISHERIES

COMMISSIONER OF FISHERIES, MAHARASHTRA STATE, MUMBAI.
Mittal Tower, C-Wing, 24, Second floor, Nariman Point, Vidhanbhavan Near, Mumbai-400021



Email :- commfishmaha@gmail.com

Website :- <http://fisheries.maharashtra.gov.in>

Out no. Fish/M/053101/1921/2024

Date - 23/04/2025

Remindee

To,
Hon'ble Director,
Central Marine Fisheries Research Institute
Post Box No. 1603, Ernakulam North P.O.,
Kochi-682018. Email: director.cmfri@icar.gov.in

Sub: - Preparation of CRZ maps in 1:4000 scale through NCSCM Chennai under CRZ Notification, 2019.

Ref: - 1. Maharashtra Coastal Zone Management Authority Environment & Climate Change Department letter no. NCSCM 2023/CR9/TC 4 dated 05/11/2024.
2. This Office letter Fish/M/053101/1921/2024, Date - 23/04/2025.

Respected Sir,

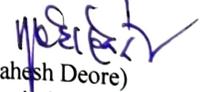
The Ministry of Environment, Forest & Climate Change, New Delhi vide G.S.R. 37(E) dated 18th January, 2019 published new CRZ Notification in supersession of earlier CRZ Notification, 2011. As per the para 4 of the Annexure IV of the CRZ Notification, 2019 local level CZMPs are required to be prepared in 1:4000 scale based on approved CZMPs for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans. The State Government approved the engagement of NCSCM, Chennai (MoEF & CC, authorized agency) for the work of preparation of CZSCM in 1:4000 scale.

For the said work, the NCSCM had sought information for the preparation of CRZ maps in 1:4000 scale under CRZ Notification, 2019. Sr. No. Data required by NCSCM, Chennai.

In this regard, a joint meeting was held with NCSCM on 06 November 2024 at 11.00 am at Environment and Climate Change Department, Mumbai for deliberations and superimposition of the fisheries information on CZMPs in 1:4000 scale. During the said meeting it was requested to submit various data and it was directed that the data on "Fishing zones and Fish breeding areas" of the Maharashtra coast is available with the Central Marine Fisheries Research Institute. This office had earlier requested the said information vide this office letter dated 23/04/2025 but have not received the same yet.

Hence, it is kindly requesting you once again to provide the data on Fishing zones and Fish breeding areas of the Maharashtra coast available on record with the Central Marine Fisheries Research Institute to this office as soon as possible.

Yours



(Mahesh Deore)

Joint Commissioner (Marine)
Maharashtra State, Mumbai

Copy to: - For Information

To. Scientist-in-Charge

Mumbai Regional Station of CMFRI, C/o Central Institute of Fisheries Education (Old Campus)
Fisheries University Road, Seven Bungalows, Versova, Mumbai - 400 061, Maharashtra.

 म्हालयाचा अमृत मालिमा	 GOVERNMENT OF MAHARASHTRA DEPARTMENT OF FISHERIES C24, 2 nd Floor, Mittal Tower, Nariman Point, Churchgate- 400021
Out.no. Fish/M/053101/ 1921 /2024	Date :- 09/07/2025

Reminder - 2

To,
 The Scientist I/c,
 Central Marine Fisheries Research Institute,
 Mumbai-Centre,
 CIFE Old Campus, 7 bungalows,
 Andheri West, Mumbai-61

Sub.:- Preparation of CRZ maps in 1:4000 scale through NCSCM Chennai under CRZ Notification, 2019

- Ref.:- 1. Maharashtra Coastal Zone Management Authority. Environment & Climate Change Department letter no. NCSCM 2023/CR9/TC 4 dated 05/11/2024
 2. This office letter Fish/M/053101/1921/2024, Date 07/11/2024.
 3. This office letter Fish/M/053101/1921/2024, Date 23/04/2025.

Respected Sir,

The Ministry of Environment, Forest & Climate Change, New Delhi vide G.S.R. 37(E) dated 18th January, 2019 published new CRZ Notification in supersession of earlier CRZ Notification, 2011. As per the para 4 of the Annexure IV of the CRZ Notification, 2019, local level CZMPs are required to be prepared in 1:4000 scale based on approved CZMPs for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans. The State Government approved the engagement of NCSCM, Chennai (MoEF&CC, authorized agency) for the work of preparation of CZMPs in 1:4000 scale.

For the said work, the NCSCM had sought information for the preparation of CRZ maps in 1:4000 scale under CRZ Notification, 2019. Sr. No. Data required by NCSCM, Chennai.

In this regard, a joint meeting was held with NCSCM on 06 November 2024 at 11.00 am at Environment and Climate Change Department, Mumbai for deliberations and superimposition of the fisheries information on CZMPs in 1:4000 scale. During the said meeting it was requested to submit various data and it was directed that the data on "Fishing zones and Fish breeding areas" of the Maharashtra coast is available with the Central Marine Fisheries Research Institute.

Hence, it is kindly requested to provide the data on Fishing zones and Fish breeding areas of the Maharashtra coast available on record with the Central Marine Fisheries Research Institute, to this office as soon as possible.


 (Nagnath Bhadule)

Joint Commissioner of Fisheries (Marine),
 Maharashtra State, Mumbai.

Copy to:- For Information

To, Scientist -in-Charge

Mumbai Regional Station of CMFRI, C/o Central Institute of Fisheries Education (Old Campus)
 Fisheries University Road, Seven Bungalows, Versova, Mumbai-400 0611, Maharashtra



आयुक्त मत्स्यव्यवसाय कार्यालय

महाराष्ट्र शासन

मत्स्यव्यवसाय विभाग

C-२४, मित्तल टॉवर, विधान भवन समोर, नरिमन पॉईंट, चर्चगेट, मुंबई ४०००२९

Fax No. 22822312, Tel. No. 22821239 Web:- <http://fisheries.adfmaharashtra> E-mail: commfishmaha@gmail.com

Out.no. FISH/M/053101/ 1921/2024

Date :- 17/03/2025

To,
Hon'ble Director,
Environment & MS,
MCZMA,
15th Floor, New Administrative Building,
Mantralaya, Mumbai-400032.

**Sub.: - Preparation of CRZ maps in 1:4000 scale through NCSCM
Chennai under CRZ Notification, 2019**

Ref.: - Your office letter no. NCSCM 2023/CR 9/TC 4, Date-12/03/2025

Respected Sir,

With respect to the above-cited subject, this office received your office letter dated 12/03/2025, the information sought by your office is as follows: -

1. Confirmation/Clarification regarding the Fishing zone in the coastal area of Maharashtra: -

Zonation of the coastal area of Maharashtra State:

Territorial waters: -The limit of the territorial waters is the line every point of which is at a distance of twelve nautical miles from the nearest point of the appropriate baseline.

Exclusive economic zone: - (1) The exclusive economic zone of India (hereinafter referred to as the exclusive economic zone) is an area beyond and adjacent to the territorial waters, and the limit of such zone is two hundred nautical miles from the baseline referred to in sub-section (2) of section 3 of the Territorial Waters, Continental shelf, Exclusive Economic Zone and other Maritime Zones Act, 1976.

The Territorial Waters, Continental Shelf, Exclusive Economic Zone and other Maritime Zones Act, 1976 is attached herewith for your reference.

2. Fish Breeding areas: -

This office has requested for the above information of **Fish Breeding areas** from the ICAR-Central Marine Fisheries Research Institute, Kochi. The letter is attached herewith for your reference.

3. Fishing facilities like ice plants: -

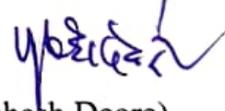
The details regarding the **Fishing facilities like ice plants** have been received from all the coastal district offices of Maharashtra and they are attached herewith this letter.

582

The details regarding the same are attached in the Google spreadsheet link attached herewith this letter in the email)

Thanks & Regards.

Yours,



(Mahesh Deore)

Joint Commissioner of Fisheries (Marine),
Maharashtra State, Mumbai.

THE TERRITORIAL WATERS, CONTINENTAL SHELF, EXCLUSIVE ECONOMIC ZONE
AND OTHER MARITIME ZONES ACT, 1976

ARRANGEMENT OF SECTIONS

SECTIONS

1. Short title and commencement.
2. Definition.
3. Sovereignty over, and limits of, territorial waters.
4. Use of territorial waters by foreign ships.
5. Contiguous zone of India.
6. Continental shelf.
7. Exclusive economic zone.
8. Historic waters.
9. Maritime boundaries between India and States having coasts opposite or adjacent to those of India.
10. **Publication of charts.**
11. Offences.
12. Offences by companies.
13. Place of trial.
14. Previous sanction of the Central Government for prosecution.
15. Power to make rules.
16. Removal of difficulties.

THE TERRITORIAL WATERS, CONTINENTAL SHELF, EXCLUSIVE ECONOMIC ZONE
AND OTHER MARITIME ZONES ACT, 1976

ACT NO. 80 OF 1976

[25th August, 1976.]

An Act to provide for certain matters relating to the territorial waters continental shelf, exclusive economic zone and other maritime zones of India.

BE it enacted by Parliament in the Twenty-seventh Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Territorial Waters, Continental Shelf, Exclusive Economic Zone and Other Maritime Zones Act, 1976.

(2) Sections 5 and 7 shall come into force on such date¹ or on such different dates as the Central Government may, by notification in the Official Gazette, appoint; and the remaining provisions of this Act shall come into force at once.

2. Definition.—In this Act, “limit”, in relation to the territorial waters, the continental shelf, the exclusive economic zone or any other maritime zone of India, means the limit of such waters, shelf or zone with reference to the mainland of India as well as the individual or composite group or groups of islands constituting part of the territory of India.

3. Sovereignty over, and limits of, territorial waters.—(1) The sovereignty of India extends and has always extended to the territorial waters of India (hereinafter referred to as the territorial waters) and to the seabed and subsoil underlying, and the air space over, such waters.

(2) The limit of the territorial waters is the line every point of which is at a distance of twelve nautical miles from the nearest point of the appropriate baseline.

(3) Notwithstanding anything contained in sub-section (2), the Central Government may, whenever it considers necessary so to do having regard to International Law and State practice, alter, by notification in the Official Gazette, the limit of the territorial waters.

(4) No notification shall be issued under sub-section (3) unless resolutions approving the issue of such notification are passed by both Houses of Parliament.

4. Use of territorial waters by foreign ships.—(1) Without prejudice to the provisions of any other law for the time being in force, all foreign ships (other than warships including sub-marines and other underwater vehicles) shall enjoy the right of innocent passage through the territorial waters.

Explanation.—For the purposes of this section, passage is innocent so long as it is not prejudicial to the peace, good order or security of India.

(2) Foreign warships including submarines and other underwater vehicles may enter or pass through the territorial waters after giving prior notice to the Central Government:

Provided that submarines and other underwater vehicles shall navigate on the surface and show their flag while passing through such waters.

(3) The Central Government may, if satisfied that it is necessary so to do in the interests of the peace, good order or security of India or any part thereof, suspend, by notification in the Official Gazette, the entry of all or any class of foreign ships into such area of the territorial waters as may be specified in the notification.

1. 15th January, 1977, vide notification No. G.S.R. 16(F), dated 15th January, 1977, see Gazette of India, Extraordinary, Part II, sec. 3(i).

5. Contiguous zone of India.—(1) The contiguous zone of India (hereinafter referred to as the contiguous zone) is an area beyond and adjacent to the territorial waters and the limit of the contiguous zone is the line every point of which is at a distance of twenty-four nautical miles from the nearest point of the baseline referred to in sub-section (2) of section 3.

(2) Notwithstanding anything contained in sub-section (1), the Central Government may, whenever it considers necessary so to do having regard to International Law and State practice, alter, by notification in the Official Gazette, the limit of the contiguous zone.

(3) No notification shall be issued under sub-section (2) unless resolutions approving the issue of such notification are passed by both Houses of Parliament.

(4) The Central Government may exercise such powers and take such measures in or in relation to the contiguous zone as it may consider necessary with respect to,—

(a) the security of India, and

(b) immigration, sanitation, customs and other fiscal matters.

(5) The Central Government may, by notification in the Official Gazette,—

(a) extend with such restrictions and modifications as it thinks fit, any enactment, relating to any matter referred to in clause (a) or clause (b) of sub-section (4), for the time being in force in India or any part thereof, to the contiguous zone, and

(b) make such provisions as it may consider necessary in such notification for facilitating the enforcement of such enactment,

and any enactment so extended shall have effect as if the contiguous zone is a part of the territory of India.

6. Continental shelf.—(1) The continental shelf of India (hereinafter referred to as the continental shelf) comprises the seabed and subsoil of the submarine areas that extend beyond the limit of its territorial waters throughout the natural prolongation of its land territory to the outer edge of the continental margin or to a distance of two hundred nautical miles from the baseline referred to in sub-section (2) of section 3 where the outer edge of the continental margin does not extend up to that distance.

(2) India has, and always had, full and exclusive sovereign rights in respect of its continental shelf.

(3) Without prejudice to the generality of the provisions of sub-section (2), the Union has in the continental shelf,—

(a) sovereign rights for the purposes of exploration, exploitation, conservation and management of all resources;

(b) exclusive rights and jurisdiction for the construction, maintenance or operation of artificial islands, off-shore terminals, installations and other structures and devices necessary for the exploration and exploitation of the resources of the continental shelf or for the convenience of shipping or for any other purpose;

(c) exclusive jurisdiction to authorise, regulate and control scientific research; and

(d) exclusive jurisdiction to preserve and protect the marine environment and to prevent and control marine pollution.

(4) No person (including a foreign Government) shall, except under, and in accordance with, the terms of a licence or a letter of authority granted by the Central Government, explore the continental shelf or exploit its resources or carry out any search or excavation or conduct any research within the continental shelf or drill therein or construct, maintain or operate any artificial island, off-shore terminal, installation or other structure or device therein for any purpose whatsoever.

(5) The Central Government may, by notification in the Official Gazette,—

- (a) declare any area of the continental shelf and its superjacent waters to be a designated area; and
- (b) make such provisions as it may deem necessary with respect to,—
- (i) the exploration, exploitation and protection of the resources of the continental shelf within such designated area; or
- (ii) the safety and protection of artificial islands, off-shore terminals, installations and other structures and devices in such designated area; or
- (iii) the protection of marine environment of such designated area; or
- (iv) customs and other fiscal matters in relation to such designated area.

Explanation.—A notification issued under this sub-section may provide for the regulation of entry into and passage through the designated area of foreign ships by the establishment of fairways, sealanes, traffic separation schemes or any other mode of ensuring freedom of navigation which is not prejudicial to the interests of India.

(6) The Central Government may, by notification in the Official Gazette,—

(a) extend with such restrictions and modifications as it thinks fit, any enactment for the time being in force in India or any part thereof to the continental shelf or any part [including any designated area under sub-section (5)] thereof; and

(b) make such provisions as it may consider necessary for facilitating the enforcement of such enactment,

and any enactment so extended shall have effect as if the continental shelf or the part [including, as the case may be, any designated area under sub-section (5)] thereof to which it has been extended is a part of the territory of India.

(7) Without prejudice to the provisions of sub-section (2) and subject to any measures that may be necessary for protecting the interests of India, the Central Government may not impede the laying or maintenance of submarine cables or pipelines on the continental shelf by foreign States:

Provided that the consent of the Central Government shall be necessary for the delineation of the course for the laying of such cables or pipelines.

17. Exclusive economic zone.—(1) The exclusive economic zone of India (hereinafter referred to as the exclusive economic zone) is an area beyond and adjacent to the territorial waters, and the limit of such zone is two hundred nautical miles from the baseline referred to in sub-section (2) of section 3.

(2) Notwithstanding anything contained in sub-section (1), the Central Government may, whenever it considers necessary so to do having regard to International Law and State practice, alter, by notification in the Official Gazette, the Limit of the exclusive economic zone.

(3) No notification shall be issued under sub-section (2) unless resolutions approving the issue of such notification are passed by both Houses of Parliament.

(4) In the exclusive economic zone, the Union has,—

(a) sovereign rights for the purpose of exploration, exploitation, conservation and management of the natural resources, both living and non-living as well as for producing energy from tides, winds and currents;

(b) exclusive rights and jurisdiction for the construction, maintenance or operation of artificial islands, off-shore terminals, installations and other structures and devices necessary for the exploration and exploitation of the resources of the zone or for the convenience of shipping or for any other purpose;

(c) exclusive jurisdiction to authorise, regulate and control scientific research;

(d) exclusive jurisdiction to preserve and protect the marine environment and to prevent and control marine pollution; and

(5) No person (including a foreign Government) shall, except under, and in accordance with, the terms of any agreement with the Central Government or of a licence or a letter of authority granted by the Central Government, explore or exploit any resources of the exclusive economic zone or carry out any search or excavation or conduct any research within the exclusive economic zone or drill therein or construct, maintain or operate any artificial island, off-shore terminal, installation or other structure or device therein for any purpose whatsoever:

Provided that nothing in this sub-section shall apply in relation to fishing by a citizen of India.

(6) The Central Government may, by notification in the Official Gazette,—

(a) declare any area of the exclusive economic zone to be a designated area; and

(b) make such provisions as it may deem necessary with respect to,—

(i) the exploration, exploitation and protection of the resources of such designated area; or

(ii) other activities for the economic exploitation and exploration of such designated area such as the production of energy from tides, winds and currents; or

(iii) the safety and protection of artificial islands, off-shore terminals, installations and other structures and devices in such designated area; or

(iv) the protection of marine environment of such designated area; or

(v) customs and other fiscal matters in relation to such designated area.

Explanation.—A notification issued under this sub-section may provide for the regulation of entry into and passage through the designated area of foreign ships by the establishment of fairways, sealanes, traffic separation schemes or any other mode of ensuring freedom of navigation which is not prejudicial to the interests of India.

(7) The Central Government may, by notification in the official Gazette,—

(a) extend, with such restrictions and modifications as it thinks fit, any enactment for the time being in force in India or any part thereof to the exclusive economic zone or any part thereof; and

(b) make such provisions as it may consider necessary for facilitating the enforcement of such enactment,

and any enactment so extended shall have effect as if the exclusive economic zone or the part thereof to which it has been extended is a part of the territory of India.

(8) The provisions of sub-section (7) of section 6 shall apply in relation to the laying or maintenance of submarine cables or pipelines on the seabed of the exclusive economic zone as they apply in relation to the laying or maintenance of submarine cables or pipelines on the seabed of the continental shelf.

(9) In the exclusive economic zone and the air space over the zone, ships and aircraft of all States shall, subject to the exercise by India of its rights within the zone, enjoy freedom of navigation and over flight.

8. Historic waters.—(1) The Central Government may, by notification in the Official Gazette, specify the limits of such waters adjacent to its land territory as are the historic waters of India.

(2) The sovereignty of India extends, and has always extended, to the historic waters of India and to the seabed and subsoil underlying, and the air space over, such waters.

9. Maritime boundaries between India and States having coasts opposite or adjacent to those of India.—(1) The maritime boundaries between India and any State whose coast is opposite or adjacent to that of India in regard to their respective territorial waters, contiguous zones, continental shelves,

exclusive economic zones and other maritime zones shall be as determined by agreement (whether entered into before or after the commencement of this section) between India and such State and pending such agreement between India and any such State, and unless any other provisional arrangements are agreed to between them, the maritime boundaries between India and such State shall not extend beyond the line every point of which is equidistant from the nearest point from which the breadth of the territorial waters of India and of such State are measured.

(2) Every agreement referred to in sub-section (1) shall, as soon as may be after it is entered into, be published in the Official Gazette.

(3) The provisions of sub-section (1) shall have effect notwithstanding anything contained in any other provision of this Act.

10. Publication of charts.—The Central Government may cause the baseline referred to in sub-section (2) of section 3, the limits of the territorial waters, the contiguous zone, the continental shelf, the exclusive economic zone and the historic waters of India and the maritime boundaries as settled by agreements referred to in section 9 to be published in charts.

11. Offences.—Whoever contravenes any provision of this Act or of any notification thereunder shall (without prejudice to any other action which may be taken against such person under any other provision of this or of any other enactment) be punishable with imprisonment which may extend to three years, or with fine, or with both.

12. Offences by companies.—(1) Where an offence under this Act or the rules made thereunder has been committed by a company, every person who at the time the offence was committed was in charge of, and was responsible to the company for the conduct of the business of the company, as well as the company shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.

Provided that nothing contained in this sub-section shall render any such person liable to any punishment provided in this Act if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1) where an offence under this Act or the rules made thereunder has been committed by a company and it is proved that the offence has been committed with the consent or the connivance of, or is attributable to any neglect on the part of, any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purposes of this section,—

(a) “company” means any body corporate and includes a firm or other association of individuals; and

(b) “director”, in relation to a firm, means a partner in the firm.

13. Place of trial.—Any person committing an offence under this Act or any rules made thereunder or under any of the enactments extended under this Act or under the rules made thereunder may be tried for the offence in any place in which he may be found or in such other place as the Central Government may, by general or special order, published in the Official Gazette, direct in this behalf.

14. Previous sanction of the Central Government for prosecution.—No prosecution shall be instituted against any person in respect of any offence under this Act or the rules made thereunder without the previous sanction of the Central Government or such officer or authority as may be authorised by that Government by order in writing in this behalf.

15. Power to make rules.—(1) The Central Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:—

(a) regulation of the conduct of any person in the territorial waters, the contiguous zone, the continental shelf, the exclusive economic zone or any other maritime zone of India;

(b) regulation of the exploration and exploitation, conservation and management of the resources of the continental shelf;

(c) regulation of the exploration, exploitation, conservation and management of the resources of the exclusive economic zone;

(d) regulation of the construction, maintenance and operation of artificial islands, off-shore terminals, installations and other structures and devices referred to in sections 6 and 7;

(e) preservation and protection of the marine environment and prevention and control of marine pollution for the purposes of this Act;

(f) authorisation, regulation and control of the conduct of scientific research for the purposes of this Act;

(g) fees in relation to licences and letters of authority referred to in sub-section (4) of section 6 and sub-section (5) of section 7 or for any other purpose; or

(h) any matter incidental to any of the matters specified in clauses (a) to (g).

(3) In making any rule under this section, the Central Government may provide that a contravention thereof shall be punishable with imprisonment which may extend to three years, or with fine which may extend to any amount, or with both.

(4) Every rule made under this Act and every notification issued under sub-section (5) of section 6 or sub-section (6) of section 7 shall be laid, as soon as may be after it is made or issued, before each House of Parliament while it is in session for a total period of thirty days which may be comprised in one session or in two or more successive sessions and if, before the expiry of the session immediately following the session or the successive sessions aforesaid both Houses agree in making any modification in the rule or the notification or both Houses agree that the rule or notification should not be issued, the rule or notification shall, thereafter, have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule or notification.

16. Removal of difficulties.—(1) If any difficulty arises in giving effect to the provisions of this Act or of any of the enactments extended under this Act, the Central Government may, by order published in the Official Gazette, make such provisions not inconsistent with the provisions of this Act or, as the case may be, of such enactment, as may appear to it to be necessary or expedient for removing the difficulty:

Provided that no order shall be made under this section—

(a) in the case of any difficulty arising in giving effect to any provision of this Act, after the expiry of three years from the commencement of such provision;

(b) in the case of any difficulty arising in giving effect to the provisions of any enactment extended under this Act, after the expiry of three years from the extension of such enactment.

(2) Every order made under this section shall be laid, as soon as may be after it is made, before each House of Parliament.

F 11001/21/2022-13
 Government of India
 Ministry of Fisheries, Animal Husbandry & Dairying
 Department of Fisheries

Krishi Bhawan, New Delhi
 Dated the 08th August, 2022

To,
 The Secretary (Fisheries),
 Government of Maharashtra,
 Room No. 524, Annex, 5th Floor, Mantralaya
 Mumbai-400 032
 E-mail: sec_aif@maharashtra.gov.in

Subject: Clarification regarding Purse Seine fishing regulation in the Indian EEZ.

Sir,

I am directed to enclose herewith the letter dated 4th August, 2022 from Adv. Rahul Suresh Narwekar, Hon'ble Speaker, Maharashtra Legislative Assembly regarding use of Purse Seine net in the Indian EEZ.

In this regard, it is to mention that the coastal State Government/Union Territories Administration are mandated to regulate fishing operations within the territorial waters upto 12 nautical miles from the coastline. Whereas, the Union Government regulates fishing in the Exclusive Economic Zone of India (EEZ) beyond 12 nautical miles. It is also to inform that as on date, there is no restriction imposed by the Government of India on the operation of purse-seine fishing in the Indian Exclusive Economic Zone (EEZ) beyond 12 nautical miles.

Yours faithfully,



(Dr. Sanjay Pandey)

Assistant Commissioner (Fisheries)

Tel: 011-23097014

Encl. As above.

Copy for information to:

1. Commissioner of Fisheries, Government of Maharashtra, Taraporewala Aquarium
 Netaji Subhash Road, Mumbai-400 002, Tel. 022-22822312.
2. Office of Hon'ble Speaker, Maharashtra Legislative Assembly, Maharashtra, Mumbai

	 GOVERNMENT OF MAHARASHTRA DEPARTMENT OF FISHERIES C24, 2 nd Floor, Mittal Tower, Nariman Point, Churchgate- 400021	
Fax.No.22822312, Tel.No.22821239	Web:- http://fisheries.adf.maharashtra	E-mail: commfishmaha@gmail.com
Out.no. Fish/M/053101/1921/2024		Date :-07/11/2024

591

To,
Hon'ble Director,
Central Marine Fisheries Research Institute
Post Box No. 1603, Ernakulam North P.O.,
Kochi-682 018. email:director.cmfri@icar.gov.in

Sub.:- Preparation of CRZ maps in 1:4000 scale through NCSCM Chennai under CRZ Notification, 2019

Ref.:- Maharashtra Coastal Zone Management Authority. Environment & Climate Change Department letter no. NCSCM 2023/CR9/TC 4 dated 05/11/2024.

Respected Sir,

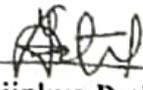
The Ministry of Environment, Forest & Climate Change, New Delhi vide G.S.R. 37(E) dated 18th January, 2019 published new CRZ Notification in supersession of earlier CRZ Notification, 2011. As per the para 4 of the Annexure IV of the CRZ Notification, 2019, local level CZMPs are required to be prepared in 1:4000 scale based on approved CZMPs for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans. The State Government approved the engagement of NCSCM, Chennai (MoEF&CC, authorized agency) for the work of preparation of CZMPs in 1:4000 scale.

For the said work, the NCSCM had sought information for the preparation of CRZ maps in 1:4000 scale under CRZ Notification, 2019. Sr. No. Data required by NCSCM, Chennai.

In this regard, a joint meeting was held with NCSCM on 06 November 2024 at 11.00 am at Environment and Climate Change Department, Mumbai for deliberations and superimposition of the fisheries information on CZMPs in 1:4000 scale. During the said meeting it was requested to submit various data and it was directed that the data on "Fishing zones and Fish breeding areas" of the Maharashtra coast is available with the Central Marine Fisheries Research Institute.

Hence, it is kindly requested to provide the data on Fishing zones and Fish breeding areas of the Maharashtra coast available on record with the Central Marine Fisheries Research Institute, to this office as soon as possible.

Yours


(Ajinkya Patil)

Asst. Commissioner of Fisheries (Marine),
Maharashtra State, Mumbai.

Copy to: - For Information

To. Scientist-in-Charge

Mumbai Regional Station of CMFRI, C/o Central Institute of Fisheries Education (Old Campus)
Fisheries University Road, Seven Bungalows, Versova, Mumbai - 400 061, Maharashtra

Maharashtra State MCZMA maps 2019 (Fisheries related activities)						
Sr. No.	District	Taluka	Revenue Village	Component name (if applicable) 1. Jetty (Name if any) 2. Harbour (Name if any) 3. Fish landing Centre (Name if any) 4. Ice Plant (Name if any) 5. Fish Drying Platforms 6. Other Facilities Auction hall, Toilets, Net mending shed, etc.	Latitude	Longitude
1	Raigad	Uran	Uran	Ulwa Moha	18° 59' 18" N	73° 01' 47" E
				Jetty	18.988649 N	73.029729 E
				Fish Landing Centre	18.988649 N	73.029729 E
				Fish Drying Platforms	18.988649 N	73.029729 E
2	Raigad	Uran	Uran	Morave	18° 59' 09" N	73° 01' 10" E
				Jetty	18.986056 N	73.019746 E
				Fish Landing Centre	18.986056 N	73.019746 E
				Fish Drying Platforms	18.986056 N	73.019746 E
3	Raigad	Uran	Uran	Hanuman Koliwada	18° 53' 41" N	72° 56' 4" E
				Jetty	18.895032 N	72.934399 E
				Fish Landing Centre	18.895032 N	72.934399 E
				Fish Drying Platforms	18.895032 N	72.934399 E
4	Raigad	Uran	Uran	Mora	18° 54' 52" N	72° 55' 40" E
5	Raigad	Uran	Uran	Navapada	18° 50' 33" N	72° 56' 47" E
6	Raigad	Uran	Uran	Karanja	18° 50' 47" N	72° 56' 59" E
7	Raigad	Uran	Uran	Dighode	18° 54' 23" N	73° 02' 20" E
				Jetty	18.906635 N	73.039175 E
				Fish Landing Centre	18.906635 N	73.039175 E
				Fish Drying Platforms	18.906635 N	73.039175 E
8	Raigad	Uran	Uran	Aware	18° 49' 01" N	73° 00' 20" E
				Jetty	18.829241 N	72.987833 E
				Fish Landing Centre	18.829241 N	72.987833 E
				Fish Drying Platforms	18.829241 N	72.987833 E
9	Raigad	Uran	Uran	Kelwane	18° 49' 36" N	73° 03' 03" E
				Jetty	18.826242 N	73.053597 E
				Fish Landing Centre	18.826242 N	73.053597 E
				Fish Drying Platforms	18.826242 N	73.053597 E
10	Raigad	Alibag	Alibag	Varedi	18° 46' 22" N	73° 03' 57" E
11	Raigad	Alibag	Alibag	Dharmtar		
				1.jetty ghodabandar	18° 42' 15.2994"	72° 51' 34.884"
				2.jetty tamasibandar	18° 46' 32.3178"	73° 0' 3.0486"
				3.fish drying platforms ghodabandar'	18° 46' 18.9906"	72° 59' 58.7466"
				3.fish drying platforms tamasibandar	18° 46' 18.9906"	72° 59' 58.7466"
12	Raigad	Alibag	Alibag	Rewas gadina		
				1.Jetty rewas	18° 47' 29.799"	72° 55' 54.1488"
				2.jetty bodani	18° 48' 1.0188"	72° 54' 19.911"
				3. Fish Drying Platforms	18° 47' 30.8826"	72° 55' 50.6094"
13	Raigad	Alibag	Alibag	Sasawane		
				1.mandawa jetty	18° 47' 55.2042"	72° 54' 22.7838"
				2.shed	18° 47' 3.519"	72° 51' 54.8784"
14	Raigad	Alibag	Alibag	Navgaon		
				1.Jetty	18° 42' 7.632"	72° 51' 28.944"

				2.. Fish Drying Platforms	18° 42' 14.9034"	72° 51' 34.5234"		
				3.shed 1	18° 42' 6.984"	72° 51' 30.2034"		
				4.shed 2	18° 42' 7.3794"	72° 51' 29.4834"		
				5.shed3	18° 42' 8.0634"	72° 51' 29.088"		
				6.shed4	18° 42' 8.0994"	72° 51' 30.744"		
				7.shed.5	18° 42' 8.7834"	72° 51' 30.852"		
				8.shed 6	18° 42' 15.2994"	72° 51' 34.884"		
15	Raigad	Alibag	Alibag	Thal				
				1.Jetty	18° 42' 4.2984N	72° 51' 8.9712" E		
				2.. Fish Drying Platforms	18° 42' 1.6662"	72° 51' 27.216"		
				3.. Fish Drying Platforms	18° 42' 2.1456"	72° 51' 27.291"		
				4.shed	18° 42' 0.867"	72° 51' 26.9886"		
16	Raigad	Alibag	Alibag	Varsoli Chalmala				
				1.Jetty	18° 40' 8.8104"	72° 51' 56.5878"		
				2.Jetty	18° 40' 7.194"	72° 51' 54.6588"		
				3.Fish Auction Centre	18° 40' 8.7744"	72° 51' 56.5596"		
				4.shed	18° 40' 5.6598"	72° 52' 0.0186"		
				5.Fish Drying Platforms	18° 40' 6.0096"	72° 51' 53.154"		
				6.Fish Drying Platforms	18° 40' 5.4768"	72° 51' 52.905"		
				7.Jetty chalmala	18° 40' 11.3844"	72° 51' 54.543"		
				8.auction centre	18° 40' 13.209"	72° 51' 55.6806"		
				9.shed	18° 40' 12.6006"	72° 51' 54.6372"		
17	Raigad	Alibag	Alibag	Alibag	18° 38' 19" N	72° 52' 19" E		
18	Raigad	Alibag	Alibag	Sakhar Akshi				
				1.Jetty	18° 38' 16.2918"	72° 53' 0.5994"		
				2.Jetty	18° 38' 19.1724"	72° 53' 7.8072"		
				3.Fish Drying Platforms	18° 38' 2.4462"	72° 53' 21.48"		
				4.shed	18° 38' 16.0182"	72° 53' 2.6232"		
19	Raigad	Alibag	Alibag	theronda				
				1.jetty doryachio vadi	18° 34' 34.3632"	72° 54' 54.9498"		
				2.jetty khanderav pada	18° 34' 50.8476"	72° 54' 58.014"		
				3.fish lannding platforms khanderao pada	18° 34' 53.5038"	72° 54' 59.8212"		
				4.fish landing platroms bajar pada	18° 34' 15.5166"	72° 54' 52.977"		
20	Raigad	Alibag	Alibag	agarv				
				1.Jetty	18° 32' 44.6634"	72° 57' 5.148"		
				2Fish Drying Platform	18° 33' 6.8754"	72° 57' 5.1114"		
				3.Fish Drying Platform	18° 33' 4.968"	72° 57' 4.86"		
				3.Fish Drying Platform	18° 33' 6.768"	72° 57' 5.364"		
				4 Shed	18° 32' 50.172"	72° 57' 6.264"		
				5.Shed	18° 32' 50.568"	72° 57' 6.264"		
				6.shed	18° 33' 6.0228"	72° 57' 9.6942"		
21	Raigad	Alibag	Alibag	Rewdanda				
				1.Jetty	18° 32' 34.7094"	72° 55' 53.0178"		
				2.. Fish Drying Platforms	18° 32' 37.4928"	72° 55' 52.1034"		
				3.fish market	18° 32' 36.3624"	72° 55' 52.6794"		
22	Raigad	Murud	Murud	Nhawa	18° 26' 03" N	73° 00' 50" E		
				Jetty	18° 27' 01.3" N	73° 00' 30.6" E		
				Fish Landing Centre	18° 26' 03" N	73° 00' 50" E		
				Fish Drying Platforms	18° 26' 03" N	73° 00' 50" E		
23	Raigad	Murud	Murud	Khargaon	18° 08' 51" N	73° 06' 06" E		
				Fish Landing Center	18.147312°	73.103081°		
				Toilet	18.147388°	73.103121°		
24	Raigad	Murud	Murud	Chorda	18° 27' 29" N	72° 59' 03" E		
				Fish Landing Centre	18° 27' 33.0" N	72° 59' 09.0" E		
25	Raigad	Murud	Murud	Salav	18° 32' 19" N	72° 56' 06" E		

				Jetty	18° 32' 18.6" N	72° 56' 07.2" E		
				Fish Landing Centre	18° 32' 18.6" N	72° 56' 07.2" E		
26	Raigad	Murud	Murud	Korlai	18° 30' 09" N	72° 54' 29" E		
				Fish Drying Platforms	18° 31' 50.1" N	72° 54' 32.1" E		
				Fish Landing Center	18° 31' 50.8" N	72° 54' 32.4" E		
27	Raigad	Murud	Murud	Borli-Mandla	18° 30' 14" N	72° 54' 38" E		
				Jetty	18° 30' 18.8" N	72° 54' 40.7" E		
				Fish Drying Platforms	18° 30' 18.8" N	72° 54' 40.7" E		
28	Raigad	Murud	Murud	Nandgaon-Majgaon	18° 22' 25" N	72° 55' 34" E		
				1.Jetty	18° 22' 25.9" N	72° 55' 32.2" E		
				Fish Landing Centre	18° 22' 25.9" N	72° 55' 32.2" E		
				3.. Fish Drying Platforms	18° 22' 25.9" N	72° 55' 32.2" E		
29	Raigad	Murud	Murud	Murud	18° 19' 10" N	72° 57' 41" E		
				Fish Landing Centre	18° 19' 13.1" N	72° 57' 38.3" E		
				Toilet	18° 19' 13.1" N	72° 57' 38.3" E		
30	Raigad	Murud	Murud	Ekdara	18° 19' 01" N	72° 57' 40" E		
				Jetty	18° 19' 08".9 N	72° 57' 36.4" E		
				Fish Landing Centre	18° 19' 08".9 N	72° 57' 36.4" E		
				Fish Drying Platforms	18° 19' 07".9 N	72° 57' 36.1" E		
				Toilet	18° 19' 01" N	72° 57' 40" E		
				Nandgaon-Majgaon	18° 22' 25.9" N	72° 55' 32.2" E		
				Jetty	18° 22' 22.4" N	72° 55' 34.8" E		
				Fish Landing Centre	18° 22' 22.4" N	72° 55' 34.8" E		
				Fish Drying Platforms	18° 22' 25.9" N	72° 55' 32.2" E		
31	Raigad	Murud	Murud	Rajpuri	18° 18' 04" N	72° 58' 25" E		
				Jetty	18° 18' 03.5" N	72° 58' 30.2" E		
				Fish Landing Centre	18° 18' 03.6" N	72° 58' 30.3" E		
				Fish Drying Platforms	18° 18' 03.5" N	72° 58' 30.2" E		
				Toilet	18° 18' 03.5" N	72° 58' 30.2" E		
				Nandgaon-Majgaon	18° 18' 03.6" N	72° 58' 30.3" E		
32	Raigad	Murud	Murud	Agardanda	18° 16' 25" N	72° 59' 38" E		
				Jetty	18° 16' 26.0" N	72° 59' 39.7" E		
				Fish Landing Centre	18° 16' 24.1" N	72° 59' 36.1" E		
				Toilet	18° 16' 24.3" N	72° 59' 36.0" E		
33	Raigad	Murud	Murud	Khamda	18° 15' 58" N	73° 02' 34" E		
				Fish Landing Centre	18° 15' 54.2" N	73° 02' 21.7" E		
				Fish Drying Platforms	18° 15' 54.4" N	73° 02' 21.9" E		
34	Raigad	Shriwardhan	Shriwardhan	Kharsai	18° 09' 37" N	73° 03' 57" E		
				Fish Landing Center	18.160229°	73.065851°		
				Shed	18.160162°	73.065754°		
				Toilet	18.160205°	73.065394°		
35	Raigad	Shriwardhan	Shriwardhan	Pabhare	18° 09' 35" N	73° 05' 52" E		
				jetty	18.160435°	73.09701°		
				Fish Landing Center	18.160435°	73.09701°		
36	Raigad	Shriwardhan	Shriwardhan	Vashi Haveli	18° 13' 40" N	73° 04' 50" E		
				jetty	18.232387°	73.078172°		
				Fish Landing Center	18.232387°	73.078172°		
37	Raigad	Shriwardhan	Shriwardhan	Mehndadi	18° 11' 25" N	73° 03' 17" E		
				jetty	18.185448°	73.053168°		
				Fish Landing Center	18.185448°	73.053168°		
38	Raigad	Shriwardhan	Shriwardhan	Sekhadi	18° 07' 02" N	72° 58' 39" E		
				jetty	18.107792°	72.980558°		
				Fish Landing Center	18.107792°	72.980558°		
39	Raigad	Shriwardhan	Shriwardhan	Dighi	18° 16' 8" N	72° 58' 15" E		
				jetty	18.269009°	72.970935°		

				Fish Landing Center	18.269009°	72.970935°		
				Shed	18.269599°	73.970573°		
				Fish Drying Platforms	18.269073°	72.970855°		
40	Raigad	Shriwardhan	Shriwardhan	Kudgaon	18° 14' 39" N	72° 58' 21" E		
				Fish Landing Center	18.244136°	72.972096°		
41	Raigad	Shriwardhan	Shriwardhan	Adgaon	18° 13' 10" N	72° 57' 12" E		
				Fish Landing Center	18.220002°	72.95319°		
42	Raigad	Shriwardhan	Shriwardhan	Bhardkhol Diveagar	18° 08' 23" N	72° 58' 54" E		
				jetty	18.139338°	72.982076°		
				Fish Landing Center	18.139338°	72.982076°		
43	Raigad	Shriwardhan	Shriwardhan	Jeewana	18° 03' 04" N	72° 59' 58" E		
				jetty	18.0383228°	73.018015°		
				Fish Landing Center	18.0383228°	73.018015°		
44	Raigad	Shriwardhan	Shriwardhan	Mulagaon Danda	18° 02' 13" N	73° 01' 7" E		
				jetty	18.037056°	73.018662°		
				Fish Landing Center	18.037056°	73.018662°		
				Toilet	18.037059°	73.018662°		
45	Raigad	Shriwardhan	Shriwardhan	Bagmandla	17° 59' 30" N	73° 03' 29" E		
				jetty	17.991901°	73.054523°		
				Fish Landing Center	17.991901°	73.054523°		